



Latest
Laws.com
Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. XXVII] SATURDAY, SEPTEMBER 20, 1986/BHADRA 29, 1908

Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 19th September, 1986 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 29 OF 1986

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 20th September, 1986.)

An Act further to amend laws relating to salaries and allowances of Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Thirty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1986. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st September, 1986.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule. Amendment of certain enactments.

SCHEDULE

(See section 2)

Sr. No.	Name of the enactments.	Amendments.
1	2	3
1	The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 [(Guj. II of 1960).	<p>1. In section 3,—</p> <p>(1) in sub-section (1), for the figures "400", the figures "500" shall be substituted;</p> <p>(2) in sub-section (2), for the figures "300", the figures "500" shall be substituted.</p> <p>2. In section 4,—</p> <p>(1) in clause (a), for the figures "40", the figures "70" shall be substituted ;</p> <p>(2) in clause (b), for the figures "40", the figures "70" shall be substituted.</p> <p>3. In section 5B, in the proviso,—</p> <p>(1) for the figures "5000", the figures "7500" shall be substituted ; and</p> <p>(2) for the figures "10,000", the figures "15,000" shall be substituted.</p> <p>4. In section 6A, in sub-section (2), for the figures "200", the figures "400" shall be substituted.</p> <p>5. In section 8,—</p> <p>(1) after sub-section (1), the following sub-section shall be inserted, namely:—</p>

1

2

3

"(2) There shall be paid to every Member a sum of Rs. 150/- per month towards the cost of services of a personal assistant that may be incurred by him as such Member.":

(2) in sub-section (5), for the first proviso, the following proviso shall be substituted, namely:—

"Provided that—

(a) a Member and the members of his family who are residing with and dependent on him shall be entitled—

(i) in a place where there is no hospital maintained by the State Government, such accommodation, medical attendance or treatment in a hospital maintained by a municipality or a panchayat; and

(ii) notwithstanding that in a place where there is a hospital maintained by the State Government, in the case of emergency to be certified by the Civil Surgeon of such hospital, to such accommodation, medical attendance or treatment in a hospital maintained by a Municipal Corporation or a municipality; and

(b) a Member shall be entitled in respect of such attendance or treatment either

1

2

3

in a place in the State of Gujarat where there is no hospital maintained by the State Government, a municipality or a panchayat or in a place in any part of India outside the State of Gujarat to be reimbursed by the State Government, subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of attendance and treatment taken by him or a member of his family residing with and dependant on him from any registered medical practitioner on production by him of a certificate and bills regarding the charges paid by him to such medical practitioner;";

(3) in sub-section (5A), for the figures "100", the figures "200" shall be substituted.

2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj. III of 1960).

1. In section 3, for the figures "1600" the figures "2000" shall be substituted.

2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.

3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).

1. In section 3—

(a) for the figures "1600", the figures "2000" shall be substituted;

(b) for the figures "1400", [the figures "1800" shall be substituted.

1

2

3

-
2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
 3. In section 6, for the figures "1200", the figures "1600" shall be substituted.
 4. In section 8, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
- 4 The Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 (Guj. 16 of 1979).
1. In section 3, for the figures "1600", the figures "2000" shall be substituted.
 2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
-